

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 327 of 1995
and
OA No. 56 of 1997

Wednesday, this the 3rd day of December, 1997

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

OA No. 327 of 1995

1. V.P. Balakrishnan,
S/o Unni Nair A.V.,
Extra Departmental Mail Carrier,
Badagara Head Post Office,
Sreevilas, Badagara. .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. Union of India represented by
Secretary to Government,
Ministry of Communication, New Delhi.
2. The Superintendent of Post Offices,
Badagara.
3. M.K. Kanaran,
Extra Departmental Mail Carrier,
PO Marudonkara, Badagara.
4. P.M. Haridasan,
Extra Departmental Sub Postmaster,
Pallur PO. .. Respondents

By Advocate Mr. PR Ramachandra Menon, ACGSC (R1&2)

OA No. 56 of 1997

1. V.P. Balakrishnan,
S/o Unni Nair A.V.,
Extra Departmental Mail Carrier,
working as Postman,
Badagara Head Post Office,
Sreevilas, Badagara. .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

Superintendent of Post Offices,
Vadakara Division, Vadakara.



...2..

2. Post Master General,
Northern Region, Calicut.
3. Chief Postmaster General,
Kerala Circle, Trivandrum.
4. Shri O.K. Mohanan,
L.R. (Leave Reserve) Postman,
Madappally College (PO). . . Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-3)

The applications having been heard on 3-12-1997,
the Tribunal on the same day delivered the
following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

When these OAs came up for hearing, the learned
counsel for the departmental respondents submitted that
the applicant has been selected as Postman on the basis
of length of service by the Departmental Promotion
Committee held on 10-11-1997. The learned counsel for
the applicant submitted that the OAs can be disposed of
on the strength of the submission made by the learned
counsel for the departmental respondents, reserving the
right of the applicant to make representation before the
concerned authority, if he has got any further grievance.

2. Accordingly, both these original applications are
disposed of, recording the submission made by the learned
counsel for the departmental respondents and reserving
the right of the applicant to make representation to the
concerned authority, if there is any grievance surviving.

No costs.

Dated the 3rd of December, 1997

Sd/-
S K GHOSAL
ADMINISTRATIVE MEMBER

Sd/-
A M SIVADAS
JUDICIAL MEMBER

CERTIFIED TRUE COPY

Date 8.12.97

Deputy Registrar

